

**COURT-II**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA NOS. 473 & 474 OF 2015 IN DFR NO. 2430 OF 2015 &  
IA NO. 475 OF 2015 IN DFR NO. 2377 OF 2015**

**Dated : 06<sup>th</sup> November, 2017**

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member  
Hon'ble Mr. Justice N.K. Patil, Judicial Member**

**IA NOS. 473 & 474 OF 2015 IN  
DFR NO. 2430 OF 2015**

**In the matter of:**

**Kamlesh Lalji Gaglani  
Vs.**

**.... Appellant(s)**

**Maharashtra Electricity Regulatory Commission & Ors.**

**.... Respondent(s)**

Counsel for the Appellant (s) : Mr. Salim A. Inamdar

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan for R-1  
Mr. Akshat Jain for Tata Power

**IA NO. 475 OF 2015 IN  
DFR NO. 2377 OF 2015**

**In the matter of:**

**Harishchandra Yaswant Govalkar  
Vs.**

**.... Appellant(s)**

**Maharashtra Electricity Regulatory Commission & Ors.**

**.... Respondent(s)**

Counsel for the Appellant (s) : Ms. Ananya Mohan

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan for R-1  
Mr. Akshat Jain for Tata Power

**ORDER**

The learned counsel appearing for the Appellants, at the outset, firmly submitted that these applications as well as appeals may be dismissed as withdrawn.

The submissions made by the learned counsel for the appellants, at supra, place on record.

These applications and appeals filed by the appellants are dismissed as withdrawn. These applications and appeals stand disposed of.

**(Justice N.K. Patil)**  
**Judicial Member**

**(I. J. Kapoor)**  
**Technical Member**

*mk/vt*